Central Administrative TribunalLucknow Bench, Lucknow

C.C.P. No. 17/2008 In O.A. 216/2006

Smt.Sarla Devi

Applicant. . . . . . . . . .

Versus

Ms. Zohra Chatterjee and Others

.....Respondents.

Dated: 10.8.2011

## Hon'ble Justice Shri Alok Kumar Singh, Member (J) Hon'ble Shri S. P. Singh, Member (A)

List revised. Nobody is responding for the applicant. Shri K. K. Shukla is present for the other side and informs that compliance report has been filed along with applications for filing the same on record.

- In the interest of justice, this application is allowed and 2. compliance report is taken on record.
- 3. In para 10 of the compliance report, it has been said that the subject matter regarding pension has been settled and the letter has been sent to the Central Pension Accounting office, New Delhi. Similarly, respondents No. 1 to 4 have settled and revised his retiral benefits as per rules by adding the service from 21.5.1955 to 6.4.1976 as tracer in the Irrigation Department, Government of India, U. P.
- Moreover, family pension has been started w.e.f. 8.5.2009 in favour of Sarla Devi, the present applicant.
- On the last occasion also nobody was turned up for the applicant. 5. Thus the aforesaid compliance report supported by an uncontroverted shows that substantial compliance has been made and affidavit therefore, this contempt petition is disposed off finally in full and final satisfaction. Notices stand discharged. Alok kumar sing (

(Justice Alok Kumar Singh) Member (J)

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